IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

(IB)-569/ND/2017

In the matter of:

MCNally Sayaji Engg. Limited

.. PETITIONER

Vs.

Kee Projects Limited

.. RESPONDENT

SECTION:

Under Section 9 of IBC Code, 2016

Order delivered on 20.12.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

: Mr. Rishav Banerjee, Advocate

Mr. Zeeshan Haque, Advocate

For the Respondent/Corporate Debtor:

ORDER

Learned Counsel for the petitioner is present. Upon service of notice, Mr. V.S. Madan, Managing Director has appeared on behalf of the Corporate Debtor and seeks to engage Counsel as well as to file reply to the petition as filed by the petitioner. Taking into consideration the same, 10 days time is granted to the Corporate Debtor to respond the petition by filing its reply with an advance copy of the reply to be furnished to the Ld. Counsel for the petitioner. Petitioner to file its Rejoinder within a period of one week thereafter.

Post the matter on 29.1.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 20.12.2017